

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA**

REGIONAL BENCH – COURT NO.2

Excise Appeal No. 76789 of 2019

(Arising out of Order-in-Appeal No.269/SLG-CGST/2019, Dated 27.05.2019 passed by
Commissioner, CGST & CX, Siliguri Commissionerate)

M/s. Vinar Systems Pvt. Ltd.

(28/3, Agarwala Garden Road, Kolkata-700038)

Appellant

VERSUS

**Commissioner of CGST & Central Excise, Kolkata South
Commissionerate**

(GST Bhawan, 180, Shantipally, Kolkata-700107)

Respondent

APPEARANCE :

Mr. Ananda Kumar Manna, Authorized Representative for the Appellant

Mr. P. K. Ghosh, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. ANIL CHOUDHURY, MEMBER (JUDICIAL)

FINAL ORDER NO.75599/2023

Date of Hearing : 08 June 2023

Date of Decision : 08 June 2023

PER ANIL CHOUDHURY

The Appellant has settled tax dispute under SVLDR Scheme.
Certificate in prescribed form No. SVLDRS-4, has been issued by the
Revenue which reflects complete settlement of the tax dispute.

2. Accordingly, Appeal is disposed of in view of the settlement.

(Dictated and pronounced in the open court.)

Sd/-

**(Anil Choudhary)
Member (Judicial)**

Pooja